

[English]

Family Pension to Widows of Employees in Telegraph Service In Goa

494. PROF. GOPALRAO MAYEKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a large number of cases of family pensions to widows of erstwhile Portuguese employees in telegraphic services still pending in Goa;

(b) if so, the details thereof; and

(c) the reasons for delay in settling these cases?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Nine cases are pending.

(c) Clarification of rules required for settlement of these cases has been received from Department of Pension and Pensioners Welfare in July, 1990. This has been sent to Maharashtra Telecommunications Circle for settlement of cases.

[Translation]

Wages to Safai Karamcharis In Post Offices In Delhi

495. SHRI RAM SAGAR (SAIDPUR): Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number and names of post offices and branch post offices in Delhi where Safai Karamcharis are working on daily wages;

(b) the amount of daily wages being paid to each Safai Karamchari;

(c) whether Safai Karamcharis working in branch post offices on daily wages are not being paid equal wages and if so, the reasons therefor; and

(d) the time by which these Safai Karamcharis will be regularised and the reasons for not posting regular Safai Karamcharis there?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) There is only one Safai Karamchari at Krishna Nagar Head Post Office, Delhi, working on daily wages.

(b) and (c). Safai Karamcharis are paid at the a rate of minimum of the scale of the post in Group 'D' viz. Rs. 750-940/- plus D.A. payment is made on pro-rata basis.

(d) Regularisation of the services of Safai Karamchari is depends upon the availability of vacancies and upon their fulfilling the eligibility conditions and also their turn for the same. Thus no time limit can be indicated for their regularisation.

[English]

Fisheries Development

496. SHRI SUKHENDU KHAN: Will the Minister of AGRICULTURE be pleased to state:

the plans and programmes of Union Government for fisheries development welfare of Fishermen and the amount allotted for the purpose to each State during 1990-91?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): The important Central Sector Schemes for fisheries development are construction of

fishery harbours at major ports arranging training of fishery operatives at Central Institute of Fisheries Nautical and Engineering Training, Cochin; processing of unconventional varieties of fish and test marketing of the same by Integrated Fisheries Project, Cochin; undertaking techno-economic survey of brackish water areas by central Institute of Coastal Engineering for Fishery, Bangalore for identifying suitable areas of brackish water aquaculture etc. The important Centrally Sponsored Schemes for fisheries development are Fish Farmers Development Agencies, National Fish Seed Development Programme, Development of Reservoir Fisheries, Integrated Brackish Water Fish Farm Development Motorisation of Traditional Craft including Scheme for reimbursement of excise duty on diesel oil for the benefit of mechanised fishing boats, Introduction of Improved Beach Landing Craft and Intermediate Craft, Assistance to State Level Federation/Corporations for undertaking inland fish marketing, construction of fishery harbours at minor ports etc.

The welfare schemes for fishermen are Group Accident Insurance Scheme for Active Fishermen and National Welfare Fund for Fishermen.

The total outlay for fisheries development including that for welfare of fishermen during 1990-91 is Rs. 30.60 crore. In addition to this, an amount of Rs. 10.36 crore is also to be spent on implementation of the scheme of reimbursement of Excise Duty on Diesel Oil.

Release of fund to states/Union Territories for various schemes which are being implemented by them, is made on the basis of physical progress of the schemes and hence no State-wise allocation of funds is made.

Use of Waste from FACT Ernakulam

497. SHRI P.C. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Gypsum, the waste By-product from the fertilizer factory of FAT in Ernakulam district in Kerala is being put up to any use;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA VERMA): (a) to (c). A small portion of the waste by-product (Gypsum) from FACT plants is sold to cement units who make use of this in their process for manufacturing of cement. There is no downstream plant with FACT to convert the entire gypsum for any further profitable use.

Telephone Connection from Kottarakkara Telephone Exchange

498. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications for telephone connections pending in the Kottarakkara Telephone Exchange; and

(b) the time which new Telephone Connections will be give to these applicants?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) 710 applications are pending for telephone connections in Kottarakkara telephone exchange.

(b) New telephone connections are